

(R)

Central Administrative Tribunal
Principal Bench: New Delhi

O. A. No. 1942/2001

New Delhi this the 26th day of April, 2002

Hon'ble Dr. A. Vedavalli, Member (J)

Ranjit Issar, IAS,
S/o Late Shri H.N. Issar,
MA-302 Bapu Dham,
Sardar Patel Marg,
New Delhi-110 021.

Applicant

(By Advocate: Shri Sultan Singh with Shri Manish
Kesharia)

Versus

1. State of Haryana,
Through
Its Chief Secretary,
Civil Secretariat,
Chandigarh.

2. Union of India,
Through

Secretary, Department of Personnel
Cabinet Sectt, New Delhi.

Respondents

(By Advocate: Ms. Kamaldep Kaur Gulati)

O R D E R (Oral)

Hon'ble Dr. A. Vedavalli, Member (J)

Learned counsel for the applicant seeks permission to withdraw the OA No. 1942/2001 and MA No. 626/2002 with liberty to file a fresh OA. Permission granted. OA No. 1942/2001 and MA No. 626/2002 are dismissed as withdrawn with liberty to the applicant to file a fresh OA, if so advised, in accordance with law. No costs.



(Dr. A. Vedavalli)
Member (J)